

the new method in every State. We are asking for the co-operation of the States in this matter.

Disciplinary Proceedings

*846. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state whether any action has been taken by Government to simplify the procedure for disciplinary proceedings of civilians in Defence Installations as a result of the decision of three High Courts that they are governed by Article 310 and not by 311(2) of the Constitution?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesingh-
rao Gaekwad): No.

Shri S. M. Banerjee: Is Government considering the question of amending articles 310 and 311(3) of the Constitution to allow more rights to civilian employees to get their demands redressed in courts of law?

Shri Fatesingh Rao Gaekwad: No.

Seats in Engineering Colleges

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*848. { **Shri Subbiah Ambalam:**
Shri P. R. Patel:

Will the Minister of Education and Scientific Research be pleased to state:

Southern region (I think that in cludes Madras also):

College	Present sanctioned admission capacity	Proposed admission capacity	Additional seats available
Guindy Engineering College	110	250	140
Engineering College, Osmania University	90	230	140
Government Engineering College, Bangalore	120	210	90
College of Engineering Travancore University	100	210	110

These are the recommendations of the Ghosh-Chandrakant Committee, so far as the Southern zone is concerned.

Shri T. B. Vittal Rao: May I know if applications for increase in the number of seats in colleges have to be approved by the All India Council for Technical Education or by the various regional committees under that Council?

(a) whether applications have been received by Government from the Principals of different Engineering Colleges seeking permission to increase the number of seats for admission;

(b) if so, the steps taken by Government; and

(c) the names of Engineering Colleges in Bombay State which were granted and those which were refused such permission?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) to (c). A statement giving the required information is laid on the Table of the House. [See Appendix III, annexure No. 2.]

Shri Subbiah Ambalam: What are the names of the institutions in Madras State which have asked for increase of admission capacity, which of them have been recommended by the Ghosh-Chandrakant Committee and which of them have been accepted and implemented by Government?

Shri M. M. Das: Although this particular question does not relate to the Ghosh-Chandrakant Committee Report, I have got the figures with me so far as Madras is concerned.

Shri M. M. Das: There is no legal compulsion upon these institutions that they should have sanction from the Government of India which is advised by the All India Council for Technical Education. The Central Government comes into the picture because it gives grants for such development. So the institutions try to take the sanction of the Central Gov-

ernment so that they may get the grants. Moreover, the All India Council for Technical Education tries to maintain a certain standard all over India. So, it is also necessary in the interests of the institutions themselves that they should get sanction for increase in their admission capacity from the All India Council of Technical Education.

Dr. Ram Subhag Singh: Sir, there is question No. 886 regarding Strike by Delhi School Teachers. I request you to have this question answered in view of the importance of the matter.

Mr. Speaker: The hon. Member must have asked the Minister if he be willing to answer the same earlier. The first hour is non-official and the other hours are official. If the Minister is willing to answer, I have no objection.

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): I am making a statement.

Dr. Ram Subhag Singh: Notice of this question was given long ago and now the Calling Attention motion has been accepted today.

Mr. Speaker: I do not know; it is printed.

Dr. Ram Subhag Singh: It is printed in the list—this calling attention notice, from five Members. The question was given notice of a fortnight ago. Which of the two should be given preference?

Dr. K. L. Shrimali: I can answer the question tomorrow; but, I am making the statement today.

Dr. Ram Subhag Singh: It is on the list.

Dr. K. L. Shrimali: If the hon. Member is anxious, I am prepared to answer the question just now.

Mr. Speaker: If the question is not reached what does the hon. Member want the Minister to do?

Dr. Ram Subhag Singh: He can read it.

Mr. Speaker: He will have to take his turn. When it does not come, it will be placed on the Table.

Short Notice Questions and Answers

Pakistan Note to Security Council

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S.N.Q. No. 12. { **Shri Radha Raman:**
Shri Shree Narayan Das:
Shri D. C. Sharma:
Shrimati Ila Palchoudhuri:
Shri Raghunath Singh:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the representative of Pakistan Government in New York has submitted a note to the President of Security Council making certain allegations against India regarding Kashmir issue;

(b) if so, the nature and contents of the note and whether the President of the Security Council has addressed any communication to the Government of India in this regard; and

(c) if so, what is the reaction of the Government and whether Government have sent any reply thereto?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes, he has addressed a letter to the President of the Security Council.

(b) The Pakistan Permanent Representative's letter states that the Government of India have recently settled a large number of non-Muslims who are not residents of the State of Jammu and Kashmir, in certain districts of the Jammu Province. Further, that evacuee properties have been allotted to non-Muslim settlers of non-Kashmiri origin. Copy of Pakistan Permanent Representative's letter to the President, Security Council was received by our Permanent Representative in New York as a U.N. document in general circulation.

(c) The allegations contained in the Pakistani note are untrue and without any basis. According to the laws in force in the Jammu & Kashmir State